

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.16216 of 2019

Odisha State Legal Services Authority* *Petitioner

Mr. Gautam Misra, Senior Advocate (Amicus Curiae)

-versus-

State of Odisha and others* *Respondents

Mr. Bibhu Prasad Tripathy, AGA

**CORAM:
THE CHIEF JUSTICE
JUSTICE G. SATAPATHY**

**ORDER
18.04.2023**

Order No.

19. 1. A note has been submitted by the learned Amicus Curiae (AC) pointing out that the State of Odisha has not complied with the specific directions issued by this Court on 2nd February 2021, 24th March 2021, 23rd August 2021 and 20th December, 2022. The precise areas of non-compliance have been set out in the said note, a copy of which has been handed over to Mr. Bibhu Prasad Tripathy, learned Additional Government Advocate appearing for the State. He undertakes to obtain specific instructions on each of the points made in the said note. The said note be kept on record.
2. An affidavit be filed by the Special Secretary to Government, Food Supplies and Consumer Welfare Department, Government of Odisha dealing with each of the specific items of non-compliance

pointed out in the note of the AC, at least two days prior to the next date with an advance copy to the learned AC.

3. List on 1st May 2023, the date already fixed.

(Dr. S. Muralidhar)
Chief Justice

(G. Satapathy)
Judge

M. Panda

